

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

PUBLIC NOTICE

Regulation 7 of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2009 provides as under:

“7. Mode of Payment

All fees, including late payment surcharge shall be payable through a demand draft/pay order in favour of Assistant Secretary, Central Electricity Regulatory Commission, at New Delhi or by electronic transfer of money to the Commission’s account.

Provided that when payment is made through electronic transfer, necessary evidence of such payment shall be furnished.”

2. The above regulations provide for electronic transfer of money to the Commission’s account. In order to ensure the secure handling of payment of all fees, including surcharge, to the Commission’s account, it has been decided to accept payments only through Real time Gross Settlement (RTGS) for amounts valuing above Rs. one lakh and through National Electronic Fund Transfer (NEFT) for amounts below Rs. one lakh, with effect from 1.9.2010.

3. The following are the details of the Bank account of the Commission, in which the amounts as stated above are required to be sent/transferred, by RTGS/NEFT.

Account No. : SB01004113- Corporation Bank, K.G.Marg, New Delhi.
Type of Account : 10
Name& Address : Central Electricity Regulatory Commission, 3rd and 4th
Floor, Chanderlok Building, 36, Janpath, New Delhi-
110001.
To IFSC : CORP0002099
Branch Code : 2099

4. While making payments through RTGS/NEFT, as above, complete information of the sender, shall also be submitted as under:

- (a) Customer Account No:
- (b) From ISFC Code:
- (c) Type of Account:
- (d) Originator of remittance:

5. In case, if any party wishes to deposit the amounts below Rs. one lakh by Demand draft/pay order, the concerned party shall approach the Bench Officer of the Commission, for acceptance. In that event, the Demand Draft/Pay order shall be made *in favour of the “Assistant Secretary, Central Electricity Regulatory Commission,-SB/01/004113, Corporation Bank, K.G.Marg, New Delhi”.*

6. This has approval of Commission.

sd/-
(Alok Kumar)
Secretary
25.8.2010